

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 1 & 2-4 in CIVIL APPEAL NO(s). 5096 OF 2005

HEM RAJ & ORS.

Appellant (s)

VERSUS

KARTAR SINGH (D) BY LRS. & ORS.

Respondent(s)

(With appln(s) for substitution,c/delay in filing substitution
appln. and office report)

Date: 11/11/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
(IN CHAMBERS)For Appellant(s) M. Ankit Parhar, Adv.
Mr. Punit Dutt Tyagi, Adv.

For Respondent(s) Mr. Manoj Swarup, Adv.

UPON hearing counsel the Court made the following
O R D E R

This application has been filed for substitution of the legal heirs of deceased respondent No. 1, Hem Raj and deceased respondent No. 1(i) Late Sri Kashmiri Lal which is delayed by more than 518 and 205 days. The delay is unusual in nature which obviously would have the effect of abatement of the appeal and hence by way of ex-parte order before the Chamber Judge, the application cannot be allowed without issuing notice to the other side.

Therefore, the application be listed before the regular Bench along with the main appeal for appropriate orders.

(Shashi Sareen) (Renuka Sadana)
Court Master Court Master